

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s MEDIA MOMENTS INSIGHT PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Media Moments Insight Private Limited.
2.	Date of incorporation of corporate debtor	05 th December 2011.
3.	Authority under which corporate debtor is incorporated / registered	Indian Companies Act 1956 RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999KA2011PTC061493
5.	Address of the registered office and principal office (if any) of corporate debtor	No.48, 1 st Main Road, Domlur Layout, Bangalore, Karnataka, 560 071.
6.	Insolvency commencement date in respect of corporate debtor	11-01-2022 (order received on 30-03-2022)
7.	Estimated date of closure of insolvency resolution process	10-07-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Suresh Kumar S. IBBI/ IPA-001/IP-P00898/2017-2018/11495
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Suresh Kumar S No. 1372, 31 st B Cross, 4 th T Block, Jayanagar Bangalore 560 041. Email: casuresh@icai.org Ph: 876 29 66 015.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Suresh Kumar S No. 1372, 31 st B Cross, 4 th T Block, Jayanagar Bangalore 560 041. Email: casuresh@icai.org Ph: 876 29 66 015.
11.	Last date for submission of claims	13-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link - https://ibbi.gov.in/home/downloads No Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Media Moments Insight Private Limited** on 11-01-2022 (Copy of order received by IRP on 30-03-2022).

The creditors of **M/s Media Moments Insight Private Limited** are hereby called upon to submit their claims with proof on or before 13-04-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by **electronic means only**. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date: 31-03-2022
Place: Bengaluru


(Suresh Kumar S)
Interim Resolution Professional